

during the year 2010-11 for the above schemes, an amount of Rs.748.82 crore (99.97%) has been utilised. Out of budgetary allocation of Rs.6.71 crore during the year 2010-11 for administrative expenses of NRCD, an amount of Rs. 6.35 crore (94.63%) has been utilised.

Inquiry under FRA

3585. SHRI MANGALA KISAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government has conducted any inquiry into which State authorities are not issuing Forest Right Act (FRA) titles to Schedule Tribes and Other Traditional Forest Dwellers prior proceeding of the Forest Division proposals; and

(b) if so, the finding of the said inquiry and the steps taken by Government to cancel such forest clearance of the coal mining and thermal power project?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Ministry has issued an advisory dated 03.08.2009 to all the State/UT Governments to ensure settlement of forest rights of Scheduled Tribes and Other Traditional Forest Dwellers before submitting compliance of the conditions stipulated in the in-principle approval for diversion of forest land for non forest purposes under the provision of Forest (Conservation) Act, 1980 for smooth implementation of Forest Right Act, 2006.

Conversion of forest villages into revenue villages

3586. SHRI JESUDASU SEELAM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the status of occupants/possessors of forest villages and the land cultivated by them in the last three years under the Tribal Sub-Plan;

(b) if so, the details thereof;

(c) whether these forest villages have been converted into revenue villages; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) There are 2547 forest villages in the Country as per details given in statement (See below). No forest village has been converted into revenue village. The

Ministry has received 73 proposals from six States in the country to obtain prior approval of the Central Government in accordance with Section 2 of Forest (Conservation) Act, 1980 for dereservation of 2,70,965.67 ha forest land for conversion of forest villages into revenue villages. The Ministry has so far accorded in-principle approval for diversion of 40,986.807 ha forest land to convert 511 forest villages into revenue villages. The dereservation of forest land requires approval of Supreme Court of India. As such, the respective State/UT Governments are required to approach Supreme Court of India to obtain its permission for dereservation of the forest land for conversion of the forest villages into revenue villages.

Statement

State-wise Number of Forest Villages

Sl. No.	State	Number of Forest Villages
1.	Assam	499
2.	Chhattisgarh	425
3.	Gujarat	199
4.	Jharkhand	24
5.	Meghalaya	23
6.	Madhya Pradesh	893
7.	Maharashtra	73*
8.	Mizoram	85
9.	Orissa	20
10.	Tripura	62
11.	Uttarakhand	61**
12.	Uttar Pradesh	13
13.	West Bengal	170
14.	Remaining All Other States	Nil
Total		2547

* Including 22 villages gone under submergence of Sardar Sarovar Project.

** Habitations in the form of Goth, Khattas, Taungiya Village etc. in the State of Uttarakhand which are generally understood as Forest Villages.